

PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF TECPRO SYSTEMS LIMITED

RELEVANT PARTICULARS	
1	Name of corporate debtor
2	Date of incorporation of corporate debtor
3	Authority under which corporate debtor is incorporated / registered
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor
5	Address of the registered office and principal office (if any) of corporate debtor
6	Date of closure of Insolvency Resolution Process
7	Liquidation commencement date of corporate debtor
8	Name and registration number of the insolvency professional acting as liquidator
9	Address and e-mail of the liquidator, as registered with the Board
10	Address and e-mail to be used for correspondence with the liquidator
11	Last Date for submission of claims

Tecpro Systems Limited

November 7, 1990

ROC - Delhi

Registration No. 041985

CIN: L74899DL1990PLC041985

REGISTERED ADDRESS - 106, VISHWADEEP TOWER, PLOT NO. 4, DISTRICT CENTRE, JANAK PURI, NEW DELHI DL 110058 IN

PRINCIPAL OFFICE ADDRESS TECPRO TOWERS, 11-A17, 5TH CROSS ROAD, SIPCOT IT PARK, SIRUSERI - 603103, CHENNAI

January 16, 2020

January 16, 2020

(vide order dt. January 16, 2020 passed by the Hon'ble National Company Law Tribunal, Principal Bench, New Delhi, in CA-2683(PB)/2019 in CP No. (IB)-197 (PB)/2017, received by Liquidator on January 22, 2020)

Name - Mr. Ramachandran Subramanian

IP Registration No. IBBI/IPA-001/IP-P01440/2018-2019/12136

Old No.29, New No.52, Raju Naicken Street, West Mambalam, Chennai, Tamil Nadu-600033

E-mail address: subraman267@yahoo.com

Tecpro Systems Limited, Unit no.2, First floor, No.25, First Main Road, Gandhi Nagar, Adyar, Chennai-600020, Tamil Nadu

E-mail Address: liquidator.tsl@gmail.com

February 14, 2020

Notice is hereby given that National Company Law Tribunal (Principal Bench, New Delhi) has ordered the commencement of liquidation of **Tecpro Systems Limited** vide order dtd.16th Jan 2020, received by Liquidator on 22nd Jan 2020.

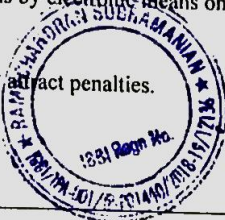
The stakeholders of **Tecpro Systems Limited** are hereby called upon to submit a proof of their claims on or before **14th Feb 2020** to the Liquidator at the address mentioned against Item No. 10.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: Jan 23, 2020

Place: Chennai



Ramachandran Subramanian

Liquidator

IBBI/IPA-001/IP-P01440/2018-2019/12136

Further to the public announcement, please note,

The submission of proof of claims is to be made in accordance with Chapter V of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations 2016. The proof of claim is to be submitted by way of the following specified forms along with documentary proof in support of claim. You may submit these forms electronically by accessing the respective URL (Web address)

>Form C - Proof of Claim by Operational Creditors except Workmen & Employees (<https://zfrmz.com/6Vcs2iQ1KH0Sncx06OX>)

>Form D - Proof of Claim by Financial Creditors (<https://zfrmz.com/D3US04NXUwj6AcsSICAr>)

>Form E - Proof of Claim by a Workmen or Employee (<https://zfrmz.com/0U2AuTO1b3wa5nylqEVt>)

>Form F - Proof of Claim by Authorised Representative of Workmen or Employees (<https://zfrmz.com/gLY2A4kQDa4sliaTXynb>)

>Form G - Proof of Claim by any Other Stakeholder (<https://zfrmz.com/uRSpNzklNlaNgY80HGDT>)

Alternatively, the above mentioned forms can also be downloaded from the IBBI website <https://ibbi.gov.in/home/downloads>